

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 89 of 2004**

Jabalpur, this the 2<sup>nd</sup> day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Pramod Kumar Gond, S/o. Lakhi Chand  
Gond, Aged about 21 years, R/o. C/o. Vinod  
Kumar, Qr. No.74/3, Type-II, Khamariya,  
Jabalpur – 482 005.

.... Applicant

(By Advocate – Shri Manoj Sharma)

**V e r s u s**

1. Union of India,  
Through Secretary, Ministry of Defence,  
(Department of Defence Production),  
New Delhi.
2. Sr. General Manager,  
Ordnance Factory, Khamaria,  
Jabalpur – 482 005.
3. Dy. General Manager (Admn.),  
Training Section, Ordnance Factory,  
Khamaria, Jabalpur-482 005. .... Respondents

(By Advocate – Shri Gopi Chourasia on behalf of Shri S.A. Dharmadhikari)

**O R D E R (Oral)**

**By M.P. Singh, Vice Chairman –**

The learned counsel for the applicant seeks permission to withdraw this Original Application with a request that the interim relief granted on 13<sup>th</sup> February, 2004 be maintained up to 4<sup>th</sup> November, 2004. Permission is granted. Accordingly, the Original Application is disposed of as withdrawn and the Interim relief granted to the applicant on 13<sup>th</sup> February, 2004 is continued till 4.11.2004.

  
**(Madan Mohan)**  
Judicial Member

“SA”

  
**(M.P. Singh)**  
Vice Chairman